

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

472/252/ND/2018

IN THE MATTER OF:

M/s Figaro Trading Pvt. Ltd. & Ors.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 252

Order delivered on 01.05.2018

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant

: Ms. Suhita Mukhonadhyay, PCS

For the Respondent/RoC

: Mr. Munish Raj, Company Prosecutor

ORDER

Learned counsel for the appellant is present and moves this appeal. It is represented by the learned counsel for the appellant that an advance copy of the appeal has been served to the RoC. In pursuance to the notice, learned company prosecutor/Roc is present and seeks sometime to file reply. Learned counsel for the appellant represents that a copy of the appeal along with annexure will be made available at the address stated in the notice board of this tribunal within a period of one week and upon receipt of the copy of appeal along with the annexure, Income Tax Department to respond within a period of three weeks thereafter. The matter to be listed for compliance before Learned Registrar, NCLT and upon compliance to be listed before this Tribunal for enquiry.

*after 4 weeks*

and upon

*Sd/-*

(V.K.SUBBURAJ)  
MEMBER (TECHNICAL)

Varinder Kumar

*Sd/-*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)